IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI SPECIAL BENCH

(IB)-518(PB)/2017

IN THE MATTER OF:

Sanghvi Movers Limited

... Applicant/Petitioner

Vs.

Leption Projects Pvt. Ltd.

.. Respondent

Order under Section 9 of Insolvency & Bankruptcy Code, 2016

Order delivered on 20.02.2018

Coram:

Dr. DEEPTI MUKESH, HON'BLE MEMBER (JUDICIAL)

Sh. S. K. MOHAPATRA, HON'BLE MEMBER (TECHNICAL)

PRESENTS:

For the Applicant/petitioner:

Mr. Nitin S. Tambwekar, Advocate

Mr. B. S. Sai, Advocate

ORDER

Learned counsel for the applicant is present. The master data furnished by applicant is still incomplete. Applicant is given another chance to comply with the orders dated 30.01.2018 and 09.02.2018 by the next date of hearing positively.

Post the matter on 5th March 2013

(S. K. MOHAPATRA) MEMBER (TECHNICAL) (Dr. DEEPTI MUKESH) MEMBER (JUDICIAL)